

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 4832 OF 2021

Between:

Mohammed Anziya Samreen, D/o. Mohammed Mahaboob Pasha, Aged about 20 years, R/o. H.No.1-141/4, Indiranagar, Narsampet, Warangal District, T.S.

...PETITIONER

AND

1. The State of Telangana, Rep.by its Principal Secretary, Medical and Health, Family Welfare Department, Secretariat, Near Tankbund, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep.by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, more particularly one in the nature of writ of Mandamus or any other appropriate writ or writs, order or direction declaring the action of the respondents, particularly 2nd respondent in not considering the petitioner for admission into BHMS course under Management Quota (B and C) for the academic year 2020-21 as illegal, arbitrary and unconstitutional and consequently direct the respondents to consider the petitioner for admission into BHMS Course under Management Quota for the academic year 2020-21 in concerned with notification Dt. 05/02/2021 of the 2nd respondent herein

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider and allow the petitioner for counseling to admission into BHMS Course under the Management Quota (B and C) for the academic year 2020-21 in concerned with Notification Dt. 05/02/2021, pending disposal of the writ petition

Counsel for the Petitioner: SRI. P VENKATESWAR RAO (NOT PRESENT)

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW

Counsel for the Respondent NO.2: SRI A. PRABHAKAR RAO SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.4832 of 2021

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2 (for short 'the University').

2. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is hereby prayed that this Court may be pleased to issue a Writ, more particularly, one in the nature of Writ of Mandamus or any other appropriate writ or writs, order or direction declaring the action of the respondents, particularly respondent No.2, in not considering the petitioner for admission into BHMS Course under management quota (B&C) for the academic year 2020-21 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider the petitioner for admission into BHMS

course under management quota for the academic year 2020-21 in concerned with notification dated 05.02.2021 of the 2nd respondent herein, and pass such other order or other orders as this Court deems fit and proper.”

3. A Division Bench of this Court, by an interim order dated 26.02.2021, had directed that subject to the petitioner paying a sum of Rs.7,500/- towards administrative charges through online to respondent No.2 and also registration charges and on producing the original certificates before respondent No.2 on 27.02.2021 by 11:00 a.m., the respondents shall allow the petitioner for counseling for admission to BHMS course under Management quota 'B' and 'C' category for the academic year 2020-21.
4. The academic year 2020-21 is over. In view of the aforesaid interim order as well as on account of efflux of time, no further orders are required to be passed in the writ petition.
5. The Writ Petition is, accordingly, disposed of. No costs.

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As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

SD/- N. SRIHARI
ASSISTANT REGISTRAR
SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health, Family Welfare Department, Secretariat, Near Tankbund, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana State.
3. One CC to SRI. P VENKATESWAR RAO Advocate [OPUC]
4. One CC to SRI A. PRABHAKAR RAO SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
6. Two CD Copies

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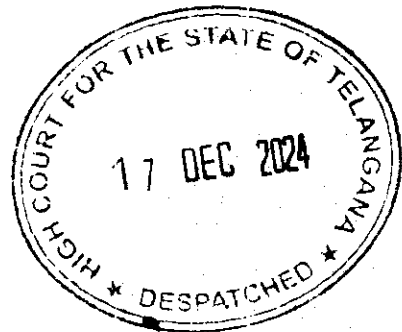
K.P.

HIGH COURT

DATED:21/10/2024

ORDER

WP.No.4832 of 2021



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

*9 Copies
[Signature]
21/11/24.*